

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: U.O. No. RDD-Leg/622/2021 dated: 03.01.2022

GOVERNMENT ORDER NO:- 142 -JK (LD) of 2022
DATED:- 11 - 01 - 2022

Sanction is hereby accorded to the appointment of Sh. Vilender Kumar Bhat. Under Secretary to Government Department of Rural Development and Panchayat Raj as Officer In-Charge Litigation(OIC) in cases titled Kartar Singh V/s Union Territory of J and K pending before Hon'ble High Court of Jammu and Kashmir and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir:

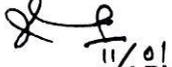
Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 11 - 01 - 2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, Dep. of Rural Development and Panchayat Raj.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu & Kashmir and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Mansheed Ahmad Bhat)
Additional Secretary to Government